

2nd International Research Conference on Insolvency and Bankruptcy

Venue: Indian Institute of Management Bangalore (IIMB)

23rd-25th February 2023

Title of the Paper	Author(s)	Time of Presentation	No. of Papers
TRACK 1			
Hall Name: N-201			
Date: 24-02-2023 [11:15 am to 1:30 pm]			
Session Chairs: Prof. Ashok Thampy and Mr. Sandip Garg			
Artificial Intelligence (AI) based risk assessment of Micro, Small & Medium Enterprises (MSMEs) in India	Anil Kumar Suneel Sharma Mehregan Mahdavi	11:15 pm to 11:40 pm	5
Fairness and Equity in corporate processes under the Code	Virendra Kumar Gupta Farzeen Cyrus Pardiwalla Vidit Divya Kumart	11:40 pm to 12:05 pm	
Impact of Section 29A on the CIRP Process and its Stakeholders: A detailed analysis	Archit Gupta Aakriti Gupta	12:05 pm to 12:30 pm	
Empirical Analysis of Early Signals of Financial Distress using Accounting, Market, and Reporting Anomaly Variables	Muhammed Suhail PS Arun Kumar Gopaldaswamy	12:30 pm to 12:55 pm	
Resolution Applicants: Stakeholders In The Successful Resolution Of Corporate Debtors	Vijaykumar V Iyer Ankur Bhargava Asman Avinav Joshi	12:55 pm to 1:20 pm	
Hall Name: N-203			
Date: 24-02-2023 [11:15 am to 1:30 pm]			
Session Chairs: Prof. Jayadev M and Mr. Suraj Bhan			
TRACK 2			
Do Firms Have A Preference Order While Repaying Lenders? Relationship vs. Transaction Banking	Nitin Vishen	11:15 pm to 11:40 pm	5
Bankruptcy Regime Change and Credit Risk Premium on Corporate Bonds Evidence from the Indian Economy	Harsh Vardhan Rajeswari Sengupta	11:40 pm to 12:05 pm	
Rethinking the Role of Promoter in Resolution of the Corporate Debtor	Kumar Saurabh Singh Ashwaj Ramaiah Rohitesh Tak	12:05 pm to 12:30 pm	
IBC and Hard cases the Indian Insolvency Jurisprudence faces Challenges	L Viswanathan Animesh Bisht Karan Sangani	12:30 pm to 12:55 pm	
Role of Mediation in Corporate Financial Distress	Dr. Puranjoy Ghosh	12:55 pm to 1:20 pm	
Hall Name: N-001			
Date: 24-02-2023 [11:15 am to 1:30 pm]			
Session Chairs: Prof Varun Jindal and Dr. Mamata Biswal			
TRACK 3 (including online presentations)			
Corporate Ownership And Insolvency Law In India: An Analysis Through Evolutionary Theory	Dr. Shakti Deb Dr. Indrajit Dube	11:15 pm to 11:40 pm	5
Evaluation of the Guidelines for Communication and Cooperation between the Adjudicating Authority in India and a Foreign Court in Cross-Border Insolvency Proceedings - A Comparative Perspective	Dr. Andrew Godwin Debaranjan Goswami	11:40 pm to 12:05 pm	
Examining Earnings Management of firms filing for insolvency: An empirical evidence from bankruptcy law of a pro-creditor regime	Bharati Singh	12:05 pm to 12:30 pm	
Managerial Ability, Probability of Bankruptcy, and Intensity of Claims	Akanksha Chadha Pradeep Banerjee	12:30 pm to 12:55 pm	
IBC for MSMEs: Hits and Misses	Dr. Sunita Gupta Dr. Isha Goel	12:55 pm to 1:20 pm	

Title of the Paper	Author(s)	Time of Presentation	No. of Papers
Hall Name: N-103 Date: 24-02-2023 [11:15 am to 1:30 pm] Session Chairs: Prof. Sankarshan Basu and Dr. Kokila Jayaram			
TRACK 4			
Bank Crisis Management and Resolution Legal Regimes in India and the European Union	Dr. Ilias Kapsis Dr. Neeti Shikha	11:15 pm to 11:40 pm	5
Environmental Claims under Indian Insolvency Law: Concepts and Challenges	Dr. M. P. Ram Mohan Sriram Prasad	11:40 pm to 12:05 pm	
The Road Less Traveled: Advocating For Special Situation Funds In Contrast To Asset Reconstruction Companies”	Alankrita Pathak Dhruv Kohli	12:05 pm to 12:30 pm	
Impact of COVID-19 on Corporate Distress and Bankruptcy of Retaining Companies listed on the Bombay Stock Exchange	Mohammadali Khadimhussain Momin Dr. Dhimen Jagdishbhai Jani Dr. Nimesh Pramodkumar Bhojak	12:30 pm to 12:55 pm	
Gaps in Information Retrieval Mandate by IUs for various stakeholders in Insolvency and Bankruptcy Regime	Khyati Sharma	12:55 pm to 1:20 pm	
Hall Name: N-201 Date: 24-02-2023 [2:30 pm to 4:45 pm] Session Chairs: Prof. Anirudh Dhawan and Mr. Santosh Kumar Shukla			
TRACK 5			
Treatment of crown debts under IBC: Perspectives and Way Forward	Bahram N. Vakil Nilang T Desai Suharsh Sinha Saloni Thakkar	2:30 pm to 2:55 pm	5
Shaping India’s cross-border insolvency framework: Lessons at the Common Law	Kavya Lalchandani	2:55 pm to 3:20 pm	
The Homebuyers Conundrum in Real Estate Insolvency	Prof. Arjya B. Majumdar Mehreen Garg	3:20 pm to 3:45 pm	
Individual Insolvency Under IBC: Critical Analysis And Way Forward	Deeksha Dhingra Deepansh Jain Muskan Khandelwal	3:45 pm to 4:10 pm	
Impact assessment of Avoidance Transactions under IBC, 2016	Ravindra Beleyur	4:10 pm to 4:35 pm	
Hall Name: N-203 Date: 24-02-2023 [2:30 pm to 4:45 pm] Session Chairs: Prof. Venkatesh Panchapagesan and Dr. Risham Garg			
TRACK 6			
An Analysis of the Need for Cross-Border Insolvency Laws in India, Implications of its Enactment, and the Role of Domestic Courts	Mayannk Sharma Ryan Joseph Sanjitha Ravi	2:30 pm to 2:55 pm	5
Analyzing the insolvency resolution mechanism for the real estate sector in india: need for a ‘concrete’ framework?	Alankrita Pathak Jay Shah	2:55 pm to 3:20 pm	
Insolvency for a public listed company	Ajanta Gupta Ritesh Kavdia	3:20 pm to 3:45 pm	
Conceptualising implementation of the Insolvency and Bankruptcy Fund	Deepanshi Gupta	3:45 pm to 4:10 pm	
Asset Reconstruction Companies in India: Still a Relevant Channel for Resolution of Stressed Assets post IBC, 2016?	Shashank Sharma Ajay Kumar Kansal	4:10 pm to 4:35 pm	
Hall Name: N-001 Date: 24-02-2023 [2:30 pm to 4:45 pm] Session Chairs: Prof. Srinivasan Rangan and Mr. Amit Pradhan			
TRACK 7			
Corporate fraudsters under IBC: Need to relook into the Section 29A	Dr. B Charumathi Beemamol M	2:30 pm to 2:55 pm	5
Avoidance applications and their potential for unlocking value	Dr. Aparna Ravi Aakash Sherwal	2:55 pm to 3:20 pm	
Do creditor rights 'really' impact borrowing? Firm-level evidence from India	Vishnu K Ramesh Aravind Sampath	3:20 pm to 3:45 pm	
Cross-Border Insolvency Law and Challenges in Adopting the UNCITRAL Model in India: A Critical Analysis	Pranay Agarwal Ayaan Vali	3:45 pm to 4:10 pm	

Title of the Paper	Author(s)	Time of Presentation	No. of Papers
RERA vs IBC-Landowner, Developers, Builders, Allottees at Cross Roads	Vishal J Dave Mayur Jugtawat Sejal Palan	4:10 pm to 4:35 pm	
Hall Name: N-103 Date: 24-02-2023 [2:30 pm to 4:45 pm] Session Chairs: Prof. Padmini Srinivasan and Prof. Sanjay Kallapur			
TRACK 8			
Earnings Management, Stress and Auditor Change: Three Steps towards Bankruptcy?	Sumit Banerjee Rupesh Sharma Swechha Chada	2:30 pm to 2:55 pm	5
Bankruptcy Filings, Reforms in Bankruptcy Law, and Stock Price Crash Risk of Non-Bankrupt Firms	Jagannath M.V.K Radha M. Ladkani	2:55 pm to 3:20 pm	
Sectoral analysis of effectiveness of IBC	Ashish Vyas Disha Choubisa	3:20 pm to 3:45 pm	
Does the personal cost of bankruptcy affect related party transactions? Evidence from a quasi-natural experiment in India	Ranjeet Singh Yogesh Chauhan Nemiraja Jadyappa	3:45 pm to 4:10 pm	
Sectoral Deflation and Its Economic Consequences: Evidence from India's Metal Industry	Abhishek Kumar Divya Srinivasan	4:10 pm to 4:35 pm	